

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 169 of 2013

Dated : 12th August, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of

GRIDCO Ltd.	...Appellant(s)
Versus.	
M/s Bhushan Power & Steel Ltd. & Ors.	...Respondent(s)

Counsel for the Appellant(s) :	Mr. Raj Kumar Mehta Mr. Elangbam
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ORDER

Admit. Issue notice to the Respondents returnable on 18.09.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

The learned counsel for the Appellant seeks for stay of the operation of the impugned Order. Though we are not inclined to grant absolute stay, we deem it appropriate to direct the Member Secretary to go on with the proceedings but not to submit the report to the Commission as directed during the pendency of this Appeal.

Post the matter on **18.09.2013.**

**(Justice Surendra Kumar)
Judicial Member**
ts/mk

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**